

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. IV**

Service Tax Appeal No. 51990 of 2015

[Arising out of the Order-in-Appeal No. 27/ST/Apl-1/2014 dated
23.03.2015 passed by Commissioner (Appeals) Service Tax, New Delhi]

M/s. First Flight Couriers P Ltd.

Appellants

Vs.

CST Delhi

Respondent

Appearance:

None for the Appellants

Shri V Pandey, AR for the Respondent

CORAM:

Hon'ble Mr. C L Mahar, Member (Technical)

Hon'ble Ms. Rachna Gupta, Member (Judicial)

Date of Hearing/ Decision: 21.08. 2018

FINAL ORDER No.52862/2018

Per: C L Mahar:

None for the appellant. On 20.7.2018 matter was adjourned for today on the request of learned advocate appearing for the appellant. It shows that appellant is not interested to pursue the case.

2. It may be mentioned that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default.

(Dictated and pronounced in the open Court)

**(Rachna Gupta)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

